

(b) and (c). As and when such violations of factory licence are noticed or complaint is received by the Municipal Corporation, action is taken against the units.

**Sub-Plan Strategy Adopted by Central Ministries on Tribal Sub-Plan**

3550. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of Ministries which have adopted the sub-plan strategy so far and earmarked money from the Ministry to the sub-plan areas;

(b) the reasons for delay in earmarking the funds by the Central Ministries for Tribal areas noticed by his Ministry and initiative taken to avoid such delay; and

(c) the bottlenecks identified if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The following Ministries/Departments have earmarked money for the sub-plan area:—

- (i) Agriculture.
- (ii) Rural Reconstruction.
- (iii) Education & Social Welfare.
- (iv) Shipping & Transport.
- (v) D.G.P. & T.
- (vi) Energy.
- (vii) Civil Supplies & Co-operation.
- (viii) Health & Family Welfare.

(b) and (c). Delays and bottlenecks have been due to initial procedural difficulties. This Ministry have been holding meetings, discussions and exchanging written communications with the concerned Ministries to overcome them.

**Resources made Available for Tribal Sub-Plan in Orissa**

3551. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the resources made available for Tribal sub-plan of Orissa since the finalisation of the sub-plan upto the current financial year from the State Sector, Central Ministries, Special Central Assistance and institutional finance;

(b) the funds provided by the State Government' project-wise and Central assistance provided in annual plans since 1977; and

(c) the measures taken by the State Government for strengthening the administrative machinery in Tribal sub-plan areas to check the exploitation of the tribals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Information is given in the annexure.

(c) The measures taken by the State include creation of the posts of Project Administrators for the ITDPs, appointment of officers and staff including Engineers, Veterinary Technicians and Welfare Extension Officers. Protective legislation to prevent alienation of tribal land and moneylending at usurious rates of interest is being implemented vigorously. For upgradation of the standards of administration in the tribal areas of Orissa, the allocation of Rs. 7.87 crores made by the Seventh Finance Commission over five year period 1979—84 is being utilised for construction of residential buildings and payment of compensatory allowance to transferable Government employees posted in the tribal areas.